

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 3526-3527/2019

(Arising out of impugned final judgment and order dated 17-07-2017 in FA No. 517/2010 06-08-2018 in MCAR No. 1471/2017 passed by the High Court Of Judicature At Bombay At Nagpur)

MADHUKAR & ORS.

Petitioner(s)

VERSUS

VIDARBHA IRRIGATION DEVELOPMENT CORPORATION & ORS. Respondent(s)

(IA No. 10661/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT) (IA No. 10664/2019 - EXEMPTION FROM FILING O.T.)

Date : 11-01-2022 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HEMANT GUPTA
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Amol Nirmalkumar Suryawanshi, AOR

For Respondent(s) Mr. Uday B. Dube, AOR

Mr. Kunal Cheema, Adv.
Mr. Rahul Chitnis, Adv.
Mr. Sachin Patil, Adv.
Mr. Aaditya A. Pande, Adv.
Mr. Geo Joseph, Adv.
Ms. Shwetal Shepal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard the learned counsel for the parties at length.

Leave granted.

Judgment reserved.

(JAYANT KUMAR ARORA)
COURT MASTER

(ANITA RANI AHUJA)
ASSISTANT REGISTRAR